

**The Minister of Mines and Oil (Shri K. D. Malaviya):** Sporadic occurrences of sapphire are known from the Pader area of the Khistwar tehsil, Doda district. The investigation in this respect was taken up during 1958-59 but had to be abandoned due to early snowfall. It is proposed to continue this investigation during 1959-60.

**Printing of Forged Currency Notes in Delhi**

4222. { Shri Ram Krishan Gupta:  
Shri Radha Raman:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi Police have unearthed on the 24th April, 1959 a press printing counterfeit two-rupees notes in Delhi;

(b) if so, the nature of the material discovered from the press premises; and

(c) whether any person has been arrested in this connection?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) to (c) on the 24th April, 1959, the Delhi Police seized some forged notes of Rs. 2 denomination and some equipment for manufacturing counterfeit notes in Delhi. Two persons have been arrested in this connection, and the matter is under further investigation.

**Accommodation for Army Officers**

4222-A. **Shri Ram Shankar Lal:** Will the Minister of Defence be pleased to state the nature of accommodation provided to army officers who are transferred from front areas to family stations?

**The Minister of Defence (Shri Krishna Menon):** Army officers transferred from operational areas to family stations are allotted accommodation according to their entitlement. They are, however, given an ante-date of seniority equal to half the period they have spent in the operational area, provided they have served in that area for more than six

months. In the case of Delhi, this ante-date is subject to a maximum of six months.

12 hrs.

**MOTIONS FOR ADJOURNMENT**

**WATER SHORTAGE IN DELHI**

**Mr. Speaker:** I have received notice of two adjournment motions on the same subject by Shri P. N. Singh, Shri Yadav and Shri Braj Raj Singh. The first reads:

"Inefficiency of the Delhi Water Works Department in not supplying water at all to two lakh inhabitants of certain mohallas of Delhi and supplying inadequate water to the other lakhs of citizens on 6th May 1959 and thus increasing their hardships".

It is over now. Is it not?

**Shri Braj Raj Singh (Firozabad):** It was yesterday.

**Mr. Speaker:** Now water is being supplied.

**Shri Braj Raj Singh:** No, Sir, not yet.

**Shri Goray (Poona):** The Minister is there.

**Mr. Speaker:** He may be there. If the hon. Member has been taking water, why should I call upon the hon. Minister to make a statement?

**Shri Braj Raj Singh:** May I submit that reports are there and we have also felt certain difficulty. There has been scarcity of water and all the time the Health Minister was saying that this summer there would be no such difficulty.

Now, the view of the Corporation, which is working in conjunction with the Central Government, is that the water supplied by them is inadequate on account of the fact that the population of Delhi has increased. But the view of a certain engineer is different. He says:

"As the Wazirabad sets were quite old, they were not lifting

the full quantity. This was, according to him, the main reason for the shortage. The rising temperature only made it obvious, he said."

Now the responsibility of the Central Government is there. They have not remodelled the Wazirabad pumping station in such a manner as to be able to lift the water in sufficient quantity. So the population of Delhi is feeling great difficulty.

**The Minister of Health (Shri Karmarkar):** After this notice was received, the Ministry tried to get into touch with the responsible officers. Efforts were made to contact Shri R. S. Mehta, Chief Engineer, Water, and Shri Malinath Jain, Deputy Engineer, but both of them were out and could not be contacted. The Commissioner, Municipal Corporation, Delhi, was also out in connection with a meeting. Then an attempt was made to contact Shri Bhardwaj, Deputy Commissioner, He was not available.

**Shri Braj Raj Singh:** Nobody was available?

**Shri Karmarkar:** Let the hon. Member listen to me. I must share with the House, whatever it is.

The Deputy Engineer, Water, Shri Sanyal, who was contacted, has given the following information for reply to the above motion:

"We have suspended water supply from 10 p.m. to 4.30 a.m. During morning hours, there have been some complaints of low pressure. Water is not reaching upstairs. These complaints are usual in the summer."

This is the information I have.

**Mr. Speaker:** The hon. Minister will just get in touch with the persons who will certainly be here tomorrow at least and then make a fuller statement.

**Shri Karmarkar:** Yes.

**Mr. Speaker:** The House will certainly be interested in seeing that

there is full water supply and no such difficulty arises again this year, as happened some time ago.

So, this will stand over till tomorrow.

#### POINT RE: BREACH OF PRIVILEGE

**Shri Frank Anthony** (Nominated-Anglo-Indians) *rose—*

**Mr. Speaker:** The hon. Member came to me and wanted to raise a point of privilege. I had no time to look into it. Unless I give my consent, nobody could raise a question of privilege. All the same, because he represented that the matter was urgent and ought to be brought to the notice of the House, I said I would allow him to make a statement now. But it is not as if I have given consent to raising the matter. I still reserve it. I will hear him preliminarily because he has said that it is such an important matter.

**Shri Frank Anthony:** "We, the undersigned Members, desire to raise the following question of privilege, namely, the assertion by Shri Joachim Alva reported in the *Times of India* of today's date:

"Mr. Alva suspected that some foreign powers were behind Mr. Anthony's move".

referring to Mr. Anthony's Resolution, which is before the House, for the inclusion of English in the VIIIth Schedule, which assertion is a palpable, wanton breach of privilege of the functioning in this House not only of Mr. Anthony, but of the 14 or 15 Members who gave notice of this same Resolution and also of Mr. N. R. M. Samy who on his own had initiated notice of a similar Resolution a year or more ago".

This, Sir, is signed by me, Shri Siva Raj, Shri Naushir Bharucha, Shri Barrow, Shri Jaipal Singh, Shri Khadilkar and Shri Anthony Pillai.

May I just say this, speaking on behalf of all these Members, that this allegation that we are functioning in this House virtually as foreign agents is a deliberate, malicious untruth?